

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 104**  
**(IB)-725(PB)/2019**

**IN THE MATTER OF:**

OGO USA INC.

v.

Multiwal Pulp and Board Mills Pvt. Ltd.

.... Applicants/petitioners

.... Respondent

**Order under Section 7 of the IBC, 2016**

**Order delivered on 24.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant :

Ms. Purti Marwaha Gupta, Adv.

For the respondent:

Ms. Farah Naaz, Ms. Swathi V, Mr. Hashmat Nabi,  
Adv. for CD

**ORDER**

Learned counsel for the respondent seeks and is granted further time to file reply be filed within ten days with a copy in advance to the counsel for the petitioner. It shall be regarded as last opportunity.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 09.05.2019.

—Sd—

**(M. M. KUMAR)**  
**PRESIDENT**

—Sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**